

Statement-II

Names of the Sugar Mills which did not work during last three sugar years (Oct-Sept.) in the State of Uttar Pradesh.

Sl. No.	Name of factory with location
<i>1994-95 Season</i>	
1.	M/s. Swadeshi Mining and Manufacturing Co. Ltd. Anandnagar, Distt. Maharajganj.
2.	M/s. Khalilabad Sugar Mills(P) Ltd. Khalilabad, Distt. Basti.
3.	M/s. U.P. State Sugar Corpn. Ltd. Nawabganj, Distt. Gonda.
<i>1995-96 Season</i>	
1.	M/s. Swadeshi Mining & Mfg. Co. Ltd. Anandnagar, Distt. Maharajganj.
2.	M/s. Govind Nagar Sugar Ltd. P.O. Walterganj, Distt. Basti.
<i>1996-97 Season</i>	
1.	M/s. Swadeshi Mining & Mfg. Co. Ltd. Anandnagar, Distt. Maharajganj.
2.	M/s. Cawnpore Sugar Works Ltd. P.O. Gauri Bazar, Distt. Deoria.

[English]

Setting up of Dental and Medical Colleges in Andhra Pradesh

4983. DR. T. SUBBARAMI REDDY: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government of Andhra Pradesh has decided to set up five dental and five medical colleges in the State;

(b) if so, whether the State Government has decided to set up a three-member high-power committee under the chairmanship of the sitting High Court Judge for the establishment of the proposed colleges;

(c) if so, the details thereof;

(d) whether the Union Government have received any request from the Government of Andhra Pradesh for approval of these proposals;

(e) if so, the details thereof, location-wise; and

(f) the action taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) and (b) The Government of India has no such information in this regard.

(c) Does not arise.

(d) No, Sir.

(e) and (f) Do not arise.

Removal of Encroachments

4984. SHRI AMAR ROY PRADHAN : Will the Minister of HOME AFFAIRS be pleased to state:

(a) the unauthorised encroachments detected in Government Colonies under the jurisdiction of Deputy Commissioner of Police (South-West District), New Delhi;

(b) the action taken so far by the police to remove these encroachments as on May 31, 1998;

(c) whether instead of initiating action of remove the encroachments the encroachers are making expansions of their encroachments;

(d) if so, the reasons for the inability of police authorities for removal of encroachments; and

(e) the action proposed to be taken by the Union Government to remove these encroachments and the time by which these are likely to be removed?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (e) The information is being collected and will be laid on the Table of the House.

Clearance for Setting up a Medical College in A.P.

4985. SHRI R. SAMBASIVA RAO : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state: